

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 1040/2019
MA No. 1487/2019**

this the 3rd day of May, 2019

**Hon'ble Mr. S.N. Terdal, Member(J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Shri Mukesh Kumar Dixit, DEO
Group 'B', Age 37
R/o 9/7088, Guru Nanak Gali
Gandhi Nagar, Delhi.

...Applicant

(By Advocate :Mr. Rajeev Sharma)

Versus

1. Union of India
Through its Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.

2. Food Safety & Standard Authority of India
Through its Chief Executive Officer
FDA Bhawan, Kotla Road
New Delhi.

...Respondents

(None)

ORDER (ORAL)

Mr. S.N. Terdal:

Heard.

2. In view of the Tribunal's order dated 16.04.2019 passed in 1194/2019 holding that this Tribunal do not have the jurisdiction in respect of present case, related to FSSAI, he is praying to withdraw this OA. Prayer allowed. Liberty is given to the applicant to approach the appropriate forum for redressal of his grievance, in accordance with law, if so advised.

3. OA is dismissed as withdrawn

4. In view of above, MA No. 1487/2019 also stands disposed of.

**(Mohd.Jamshed)
Member (A)**

**(S.N. Terdal)
Member (J)**

/anjali/